

[श्री प्रमोद तिवारी]

सस्पेक्टेड पेशेंट्स कैसे आ गए? मैं इस सम्बन्ध में एक बहुत महत्वपूर्ण बात कह दूँ इसके लक्षण दो दिन से बाइस दिन के बीच हो सकते हैं। इसलिए स्वास्थ्य मंत्री जी का इस तरह जल्दबाजी में कह देना कि इसका कोई पेशेंट नहीं है, मैं समझता हूँ कि यह उनकी पूरी जानकारी पर आधारित नहीं है। इस प्रश्न को उठाने के पीछे मेरी सिर्फ एक रुचि है कि हम अपने देश को इस महामारी से बचा सकें और अगर... (समय की घंटी)

MR. DEPUTY CHAIRMAN: Okay. Time is over.

श्री अरविन्द कुमार सिंह (उत्तर प्रदेश): महोदय, मैं स्वयं को इस विषय से सम्बद्ध करता हूँ।

SHRIMATI VIPLOVE THAKUR (Himachal Pradesh): Sir, I also associate.

DR. VIJAYLAXMI SADHO (Madhya Pradesh): Sir, I also associate.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I also associate.

श्री आलोक तिवारी (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्री पवन कुमार वर्मा (बिहार): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्री मोहम्मद अदीब (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

شری محمد ادیب (اترپردیش): مہودے، میں بھی خود کو اس وشے سے سمبده کرتا ہوں۔

SHRI K.N. BALAGOPAL (Kerala): Sir, I also associate.

कुछ माननीय सदस्य: महोदय, हम भी इस विषय से अपने आपको सम्बद्ध करते हैं।

MR. DEPUTY CHAIRMAN: Yes, it is a very serious matter. I hope the Government will take note of it and do whatever is necessary.

**Concern over rise in incidents of missing children,
especially girls in the country**

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, this is a very serious matter which I want to bring to the notice of the Government. ...*(Interruptions)*...

श्री उपसभापति: आप बोलिए। ...*(व्यवधान)*...

डा. टी. सुब्बारामी रेड्डी: आप बैठिए, जब मैं अपनी बात कह रहा हूँ, तो आप खड़े क्यों हो रहे हैं?

श्री उपसभापति: अठावले जी, आप बैठिए। Dr. Subbarami, you speak.

DR. T. SUBBARAMI REDDY : Sir, it is a very serious matter. In our country, every year, one lakh children go missing. If we look at the statistics given by the National Crime Records Bureau, we actually find that 3.25 lakh children went missing in the last

three years. If you take the statistics of China, there are hardly ten thousand people who are missing. In Pakistan, the figure is three thousand. But, in India, it is eight times more compared to any country. It is a very serious matter. So, I want to bring this to the notice of the Government. What steps are they taking? The National Human Rights Commission says that we must put a DIG of Police in charge of this in every district of every State. Now, I would like to say one thing that because of this, the children and the parents are getting worried, and children are taken as beggars and for so many other reasons. So, their lives are totally spoiled. Therefore, I would like the Government to categorically concentrate on this as to how they are going to solve this problem in future.

SHRI K.N. BALAGOPAL (Kerala): Sir, I associate myself with the matter raised by Dr. T. Subbarami Reddy.

MR. DEPUTY CHAIRMAN: Thank you. Now we will take up the Securities Laws (Amendment) Bill, 2014. Hon. Finance Minister to move the motion ... (*Interruptions*) ..

डा. विजयलक्ष्मी साधौ (मध्य प्रदेश): सर, मैंने भी जीरो ऑवर के लिए नोटिस दिया हुआ है।

MR. DEPUTY CHAIRMAN: Please sit down. What is your problem?

डा. विजयलक्ष्मी साधौ: सर, जीरो ऑवर रेंज करने के लिए मेरा इम्पोर्टेंट इश्यू है।

MR. DEPUTY CHAIRMAN: Give notice.

डा. विजयलक्ष्मी साधौ: मैंने नोटिस दिया है, सर। I have given the notice.

MR. DEPUTY CHAIRMAN: It is not with me. You may renew it for tomorrow.

GOVERNMENT BILL

The Securities Laws (Amendment) Bill, 2014

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS AND THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): Mr. Deputy Chairman, Sir, I move:

That the Bill further to amend the Securities and Exchange Board of India Act, 1992, the Securities Contracts (Regulation) Act, 1956 and the Depositories Act, 1996, as passed by Lok Sabha, be taken into consideration.

I may mention that in this regard on the 18th July, 2013, the UPA Government had brought an Ordinance which has now lapsed on the 18th July, 2014. There is a little period of hiatus because the Lok Sabha has cleared it, and after this Bill is cleared by this House hopefully, it will be notified. Except this hiatus period, the Ordinance has been in operation. This Bill seeks to amend identically three pieces of legislation, the SEBI Act, the Securities Contracts (Regulation) Act and the Depositories Act. Now the amendments